

profits without any control as, after a few years, our export markets also will be ruined and the foreign consumers will begin to turn to substitutes. What are they doing about this?

SHRI L. N. MISHRA : Frankly I am inclined to agree with Shri Indrajit Gupta on many of the points. It is a fact that the jute growers have been exploited by a long chain of middleman and the mill owners. There cannot be any two opinions about it. That is why I brought the Jute Corporation into being. The Jute Corporation's life is only 2½ months, and it has not yet been able to have its own warehouses to go on purchasing. It is trying to appoint agents in the secondary and primary jute markets. The Cotton Corporation was set up a year ago and it has done a good job. Similarly this will also do a good job and it will be one of our endeavours to see that the prices are fixed for the primary and secondary markets first and then at the main port, and it will be our endeavour to see that the jute growers do not suffer. It is also a fact that they make purchases through their own agents, whether *benami* or other agents. I come from that area. I have something to do with this cultivation. I know they make purchases in secondary and primary markets.

Then, he asked how many years we shall take. We shall not take many years. Within a year's time, thing will improve so far as raw jute is concerned. About Bangladesh, I do not want to say anything because I do not know much about it. Every year jute has been coming from East Bengal and this year also, it might have come. I do not know the quantity that has come from there and I cannot say it.

The other suggestion was to fix the price for primary markets. We will do so.

The price of jute will be fixed on a statutory basis in the primary and secondary markets. Price support policy alone will not be there. There will also be statutory price control of raw jute.

SHRI INDRAJIT GUPTA : In view of the super profits which the mills are making due to the special circumstances this year, why should not the cultivators and jute mill workers get something more?

SHRI L. N. MISHRA : It is a good idea,

12.32 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (THIRTEENTH AMENDMENT) RULES

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table a copy of the Indian Telegraph (Thirteenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1405 in Gazette of India dated the 25th September, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT—1185/71].

MYSORE STATE POLICE SERVICES (RECRUITMENT) (THIRD AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy (Hindi and English versions) of the Mysore State